

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1329
ANSWERED ON:14.07.2009
ALL INDIA GURUDWARA BILL
Singh Shri Sukhdev

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to enact an All India Gurudwara Bill to regulate the affairs of the Sikhs;
- (b) if so, the details thereof;
- (c) whether the said Bill was referred to the States for their comments;
- (d) if so, the details thereof alongwith the States from where comments have been received;
- (e) the time by which the Bill is likely to be introduced in the Parliament;
- (f) whether there is a proposal to conduct elections to the Shiromani Gurudwara Prabandhak Committee(SGPC);
- (g) if so, the details thereof and if not the reasons therefor; and
- (h) the steps taken by the Government to conduct timely election of SGPC?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (e): As per available information, the proposal to enact an All India Gurdwara Bill has been under consideration of the Government. In this context, the Draft Bill was circulated for comments of Bihar, Chandigarh, Delhi, Haryana, Madhya Pradesh, Maharashtra, Rajasthan, Govt. of West Bengal, Ministry of Social Justice and Empowerment and National Commission for Minorities. Comments of some States have been received.

There has been no unanimity on this issue and in the absence of broad consensus amongst the Stake holders, at present there is no proposal to introduce the Bill in the parliament.

(f) to (h): Steps to commence the process of holding elections to the Shiromani Gurdwara Parbandhak Committee as per the existing provisions have been initiated.